

THE MINISTER OF LAW AND JUSTICE (SHRI B. SHANKARANAND): (a) to (c). Yes, Sir. A Committee consisting of

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| <ol style="list-style-type: none"> <li>1. Shri Justice V.S. Malimath,<br/>Chief Justice, Kerala<br/>High Court</li> <li>2. Shri Justice P.D. Desai,<br/>Chief Justice, Calcutta<br/>High Court</li> </ol> | } | Chairman |
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Members

3. Shri Justice P.C. Jain,  
Chief Justice, Karnataka High  
Court

has been constituted to study the problem of arrears in the High Courts and Subordinate Courts and to suggest remedial measures, and it has been asked to submit its report to the Government as soon as possible.

[English]

### Inter-Bank Communication Network

\*178. SHRI VIJAY N. PATIL: Will the Minister of FINANCE be pleased to state:

(a) whether some of the public sector banks have expressed disagreement with the Reserve Bank establishing the proposed inter-bank communication network;

(b) if so, the reasons offered by the public sector banks for differences with the RBI;

(c) whether no important information can be transmitted on the proposed system of the RBI; and

(d) if so, the manner in which Government propose to remove disagreement on inter-bank communication network?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS

IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) to (d). The proposal relating to setting up of BANKNET to improve communication linkage amongst banks is being developed in consultation with all concerned. The network, when fully operational, will facilitate message transfer, file transfer, electronic fund transfer and common data base access amongst the member banks.

### Import of coaches from U.K.

\*179. SHRI Y.S. MAHAJAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether the British Rail Engineering Ltd. are demanding higher prices for its latest generation coaches;

(b) how much more money in terms of foreign exchange will have to be shelled out to BREL because of price hike; and

(c) whether any safeguards were provided to meet contingencies of breach of contract at the time of signing of the agreement?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) The demand made for higher prices was subsequently withdrawn by BREL Ltd.

(b) Does not arise.

(c) No agreement has been signed with the firm.

[Translation]

### Central Clearance for Orchha Power and Irrigation Project in M.P.

\*180. SHRIMATI VIDYAVATICHATURVEDI: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Orchha Power and Irrigation Project, which has been approved by the Government of Madhya Pradesh is pending with Union Government for a long time; and

(b) if so, the details thereof and the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M.M. JACOB): (a) and (b). Orchha multi-purpose project received in December, 1981 was examined and comments were sent during January, 1982 to September, 1984. In the absence of response from State Government, the project was returned in October, 1985 for modification of the project proposals.

*[English]*

**Smuggling of Petrol Diesel and Kerosene to Nepal,**

1628. SHRI K.S. RAO: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware about the smuggling of petrol, diesel and kerosene to Nepal; and

(b) if so, the action taken by Government to check smuggling of petroleum products and other essential commodities to that country?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): (a) The Government are aware that petroleum products like petrol, diesel and kerosene are being smuggled into Nepal across the Indo-Nepal border. There is an acute shortage of petroleum products in Nepal consequent on the expiry of the Indo-

Nepal Treaty on Trade & Transit on 23rd March 1989, which has resulted in smuggling of petroleum products from India to Nepal.

(b) The anti-smuggling machinery on the Indo-Nepal border has been strengthened. Coordination Committees have been set up by the State Governments of U.P. Bihar and West Bengal for concerted action against smuggling of petroleum products from India to Nepal in the U.P., Bihar and West Bengal sector.

**Incentives for Tea Industry**

1630. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of COMMERCE be pleased to state:

(a) whether Government is reviewing the policy with regard to the incentives extended to the tea industry; and

(b) if so, the changes proposed to be introduced in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI): (a) At present no such review has been initiated.

(b) Does not arise.

**Additional Coaches for South Eastern Railway**

1633. SHRI CHINTAMANI JENA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the number of coaches of passenger/express trains running on South Eastern Railway has been reduced, resulting in heavy rush on these trains;

(b) whether any request for augmentation of coaches has been received from